

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 17 OF 2014 & IA NO. 23 OF 2014**  
**APPEAL NO. 18 OF 2014 & IA NO. 24 OF 2014**  
**APPEAL NO. 33 OF 2014 & IA NO. 51 OF 2014**  
**APPEAL NO. 293 OF 2013 & IA NO. 390 OF 2013**  
**APPEAL NO. 328 OF 2013 & IA NO. 432 OF 2013**  
**APPEAL NO. 263 OF 2013 & IA NO. 353 OF 2013**  
**RP NO. 10 OF 2016 IN APPEAL NO. 185 OF 2013**  
**& IA NO. 86 OF 2018**

**Dated: 26<sup>th</sup> March, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**APPEAL NO. 17 OF 2014 & IA NO. 23 OF 2014**

**In the matter of:**

**Maithon Alloys Ltd. .... Appellant(s)**  
**Vs.**  
**Central Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. M.G. Ramachandran  
Ms. Anushree Bardhan  
Ms. Poorva Saigal  
Mr. Shubham Arya for R-2

**APPEAL NO. 18 OF 2014 & IA NO. 24 OF 2014**

**Jai Balaji Industries Ltd. .... Appellant(s)**  
**Vs.**  
**Central Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. M.G. Ramachandran  
 Ms. Anushree Bardhan  
 Ms. Poorva Saigal  
 Mr. Shubham Arya for R-2

Mr. Rajiv Shankar Divedi for Intervener

**APPEAL NO. 33 OF 2014 & IA NO. 51 OF 2014**

**Impex Ferro Tech Ltd.** .... **Appellant(s)**  
**Vs.**  
**Central Electricity Regulatory Commission & Ors.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. M.G. Ramachandran  
 Ms. Anushree Bardhan  
 Ms. Poorva Saigal  
 Mr. Shubham Arya for R-2

**APPEAL NO. 293 OF 2013 & IA NO. 390 OF 2013**

**Bhaskar Shrachi Alloys Ltd.** .... **Appellant(s)**  
**Vs.**  
**Central Electricity Regulatory Commission & Anr.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. K.S. Dhingra for R.1  
 Mr. M.G. Ramachandran  
 Ms. Anushree Bardhan  
 Ms. Poorva Saigal  
 Mr. Shubham Arya for R-2

**APPEAL NO. 328 OF 2013 & IA NO. 432 OF 2013**

**Shyam Ferro Alloys Ltd.** .... **Appellant(s)**  
**Vs.**  
**Central Electricity Regulatory Commission & Ors.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. K.S. Dhingra for R.1

Mr. M.G. Ramachandran  
 Ms. Anushree Bardhan  
 Ms. Poorva Saigal  
 Mr. Shubham Arya for R-2

**APPEAL NO. 263 OF 2013 & IA NO. 353 OF 2013**

**Bhaskar Shrachi Alloys Ltd.** .... **Appellant(s)**  
**Vs.**  
**Central Electricity Regulatory Commission & Ors.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. M.G. Ramachandran  
 Ms. Anushree Bardhan  
 Ms. Poorva Saigal  
 Mr. Shubham Arya for R-2

**RP NO. 10 OF 2016 IN APPEAL NO. 185 OF 2013  
 & IA NO. 86 OF 2018**

**Bhaskar Shrachi Alloys Ltd.** .... **Appellant(s)**  
**Vs.**  
**Central Electricity Regulatory Commission & Ors.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. M.G. Ramachandran  
 Ms. Anushree Bardhan  
 Ms. Poorva Saigal  
 Mr. Shubham Arya for R-2

**ORDER**

**IA NO. 86 OF 2018**

*(Appl. for condonation of delay in filing rejoinder)*

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

**APPEAL NO. 17, 18, 33 of 2014 &**  
**APPEAL NO. 293, 328, 263 of 2013 &**  
**RP No. 10 of 2016**

As agreed by learned counsel for the parties, list these matters for hearing on **09.05.2018.**

**(Justice N. K. Patil)**  
**Judicial Member**

*ts/mk*

**(I.J. Kapoor)**  
**Technical Member**